

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 226/MP/2023

Subject : Petition under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 25 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 seeking approval for establishment of transmission line stores alongwith associated infrastructure for 400 kV D/C Teesta-III- Kishanganj transmission line of Teestavalley Power Transmission Limited.

Date of Hearing : 19.1.2024

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri P. K. Singh, Member

Petitioner : Teestavalley Power Transmission Limited (TPTL)

Respondent : PTC India Limited and 13 Ors.

Parties present : Shri Anand K. Ganesan, Advocate TPTL

Record of Proceedings

Learned counsel for the Petitioner submitted that the instant petition is filed seeking approval of the capital expenditure to be incurred by the Petitioner towards establishment of Transmission Line Stores which includes cost of land, cost of establishment of stores, O&M office, residential quarters, other infrastructure costs etc. at West Bengal and Bihar for 400 kV D/C Teesta-III -Kishanganj Transmission Line, the details of which is given in the petition. He further submitted that the same is an essential requirement for a transmission line, and the expenditure heads of the same are available in the original scope of work in the Detailed Project Report.

2. The Commission admitted the matter and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to submit the following information on affidavit by 10.2.2024, with advance copy of the same to the Respondents:

a. Copy of DPR of the transmission scheme by highlighting the details of civil works under the original scope of the work.



- b. Whether the establishment of permanent stores was in the original scope of project? If so, clarify why the same has not been established yet?
- c. The cost-break even analysis for lease-based stores vis-à-vis permanent stores for useful life of transmission system.

4. The Commission further directed the Respondent to file a reply in the matter on affidavit by 27.2.2024 and the Petitioner to file its rejoinder, if any, on an affidavit by 10.3.2024. The Commission also directed the parties to strictly comply with the above direction within the specified timeline and observed that no extension of time will be granted.

5. The matter is listed for further hearing on 15.3.2024.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

